

¼ITEM NO.23

COURT NO.3 SECTION X  
S U P R E M E C O U R T O F I N D I A  
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No(s). 7676/2013  
(Arising out of impugned final judgment and order dated 18/07/2012  
in WP No. 664/2011 passed by the High Court Of Uttarakhand At  
Nainital)

STATE OF UTTARAKHAND & ORS. Petitioner(s)

VERSUS

RAM BAHADUR SINGH & ORS. Respondent(s)  
(office report on default)

Date : 11/07/2016 This petition was called on for hearing today.

CORAM :

HON&#39;BLE MR. JUSTICE JAGDISH SINGH KHEHAR  
[IN CHAMBER]

For Petitioner(s) None

For Respondent(s) None

UPON perusing papers the Court made the following

O R D E R

None for the parties.

Despite last opportunity having been granted, affidavit  
of dasti service on respondent no.17 was not filed by the learned  
counsel for the petitioners. No one represents the petitioners  
today.

In the interest of justice, one further opportunity is  
granted to the learned counsel for the petitioners to file  
affidavit of service in respect of respondent no.17. Needful be  
done within four weeks from today, subject to payment of Rs.5,000/-  
as costs, to be deposited with the Supreme Court

Advocates-on-Record Welfare Trust.

(Renuka Sadana) (Parveen Kumar )

Court Master AR-cum-PS